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## PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

### DEPARTMENT OF SUPPLY AND TRANSPORT NOTIFICATION

*The 21st August 1943*

**No. 6599-S.T.**—The following notification issued by the Government of India in the Department, Industries and Civil Supplies is republished for general information.

By order of the Governor  
**B. MUKERJI**  
*Deputy Secretary to Government*

#### PRICES AND SUPPLIES

*New Delhi, 23rd July 1943*

No. C. S. 62/43—In exercise of the powers conferred by clause (b) of sub-rule (2) of Rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the notification of the Government of India in the Department of Commerce, No. P. & S. C. 230/42, dated the 14th July 1942, as amended by their Notification No. P. & S. C. 230/42, dated the 17th December 1942, namely:—

For the Table annexed to the said notification, the following Table shall be substituted, namely:—

TABLE

Serial No. (1)	Kind and quality of lac (2)	Place (3)	Maximum price per maund of 82 2/7 lbs. (4)
1	Shellac T. N.	Calcutta ..	Rs. 71
2	Shellac T. N.	Any other place.	Such price as the Provincial Govt. may determine having regard to the normal relation between the prices at such place and at Calcutta.
3	Any quality of button lac, garnet lac or Shellac other than Shellac T. N.	Calcutta and any other place.	Such prices as the Provincial Govt. may determine having regard to the normal relation between the prices of such kind or quality of lac and Shellac T. N.
4	Genuine Kusmi Seedlac 3% No. 1 Quality.	Calcutta ..	Rs. 63
5	Genuine Kusmi seedlac 3% No. 2 Quality.	Do. ..	Rs. 64
6	Fine Baisakhi seedlac 2%.	Do. ..	Rs. 58
7	Good Baisakhi Seedlac under 5%.	Do. ..	Rs. 55
8	Ordinary Baisakhi Seedlac 5 7/10%.	Do. ..	Rs. 53
9	Any of the kinds or qualities specified in serial Nos. 4 to 8.	Any place other than Calcutta.	Such price as the Provincial Government may determine, having regard to the normal relation between the prices of the kind or quality of Seedlac concerned at such place and at Calcutta.

**M. S. A. HYDARI**  
*Secretary to the Government of India*

### HOME DEPARTMENT NOTIFICATION

*The 21st August 1943*

**No. 2676-C.**—The following notification by the Government of the United Provinces is republished for general information.

By order of the Governor  
**J. BOWSTEAD**  
*Chief Secretary to Government*  
HOME DEPARTMENT (POLICE)  
MISCELLANEOUS  
*Lucknow, 12th August 1943*

**No. 871-Z/VIII-994-1943**—In exercise of the powers conferred by section 99-A of the Criminal Procedure Code the Governor is pleased to declare the book in Hindi entitled "Jain Dandanam" (pages 81) written by Pt. Bhagwata-Charya Shastri, a resident of village Majhra within the territory of Jaso State (Central India), published by Pt. Ram Kirpaloji of village Richhol within the territory of the same State in Central India, and printed by Nagri Press, Daraganj, Prayag (Allahabad), every copy thereof and all other documents containing copies, reprints and translations of, or extracts from, the said document, forfeited to His Majesty, on the ground that the said book contains matter the publication of which is punishable under section 295-A of the Indian Penal Code.

By order  
**D. S. BARRON**  
*Secretary*

### COMMERCE AND LABOUR DEPARTMENT NOTIFICATIONS

*The 20th August 1943*

**No. 17779-Com. (C).**—The following notifications of the Government of India in the Department of Commerce is republished for general information.

By order of the Governor  
**W. W. DALZIEL**  
*Secretary to Government*

#### REGISTRATION OF ACCOUNTANT

*New Delhi, 10th July 1943*

**No. 7-A (5)/43**—In pursuance of rule 34 of the Auditor's Certificates Rules, 1932, the names of candidates who have been declared successful in the First Examination held under these rules in April 1943, are hereby published for general information:—

Serial No.	Roll No.	Name
1	188	Abraham, Kuruvilla
2	245	Aiyar, P. R. Neelakanta
3	2	Akali, Holasingh Jcoosingh
4	3	Arora, Gaja Dhar
5	378	Atmaraman, Balarama
6	207	Audinoorthy Dupugunta Subramanya Iyer
7	274	Ayyar, H. Ramachandra
8	164	Bardi, Jal Kaikhusbroo
9	59	Bhaduri, Hirendra Nath
10	157	Bhainia, Yusuf Ebrahim
11	321	Bhatta haryya, Nalini Kanta
12	165	Billimoria, Jal Shapoorjoo
13	190	Chacko, Jacob
14	12	Chandha Tilak Raj
15	166	Daal, Homi Erachshaw
16	162	Dalal, Kunjibhari Ramantal
17	167	Desai, Rameshchandra Dabhyabhai
18	170	Dhurandhar Vishnu Jagannath
19	137	Gaitondo, Ramachandra Vithal
20	62	Ghose, Ramendra Nath
21	298	Gnanamuthyam, Chadalavad
22	139	Gurjar, Hari Krishna



Serial No.	Roll No.	Name
23	36	Hameed, S. M.
24	319	Hashmi Mohammad Wafa Rasul
25	202	Homarezir, Darabshah Jamshedji
26	114	Kamath, Moolky Raghuram
27	256	Kannan, S.
28	204	Kapadia, Ramanlal Dalubhai
29	24	Kapoor, Nathu Ram
30	184	Kasbkar, Shantaram Bhawanico
31	117	Khadilkar, Purushottam Damodar
32	42	Kripal Chand
33	236	Krishnamurthi, T. N.
34	55	Law, Krishna Chandra
35	22	Madan, Tej Bhan
36	152	Mahernosh, Darasha Hormasji
37	20	Malhotra, Iqbal Nath
38	33	Malkani, Sugnomal Dayaram
39	17	Mehra, Satya Pal
40	26	Mehta, Rajandera Kumar
41	146	Merchant, Attanshaw Darabshaw
42	52	Mitra, Nirmal Chandra
43	147	Mody, Chimanlal Tribhuvandas
44	209	Mody, Cooverji Shavaksha
45	116	Mohamad, Allah Ditta
46	19	Mohammad Hussain (Chaudhury)
47	90	*Mukhurji, Prasanta Kumar
48	318	Munjil, Chandar Parkash
49	210	Naralkar, Bal Narayan
50	211	Narasimhimurthy, B. V.
51	212	Comrigar, Jal Byramshaw
52	214	Palekar, Ganpat Mahabeshwar
53	109	Patel, Rajibhai Bhailalbai
54	44	Paul, Herbert George
55	218	Pavri, Jal Rustomji
56	25	Puri, Charam Vir
57	7	Pursh Uttam
58	277	Rajan, Soolamangalam Thyagarejan Soundara
59	255	Ramakrishna, Rengakrishna Anantha
60	297	Ramaswami, Rengaswami
61	233	Ramaswamy P. C.
62	257	Ramiah, Harihraiyer
63	300	Rao, Desur Venkateswara
64	263	Rao, Guzzari Narayana
65	242	Rao, Immaneni, Nagabhushana
66	280	Rao, P. N. Raghavendra
67	239	Reddy, Ojala Dasaradharami
68	374	Rengan, Srinivasa
69	235	Saranjame, Purushottam Nagesh
70	250	Sastry, Tangirala Ramaswami
71	278	Satyanarayana, Garimella
72	303	Satyanarayaniab, K. M.
73	53	Sen, Sudhindra Mohan
74	104	Shah, Vijaykumar Khodidas
75	223	Shetty, Matakada Prathap Chandra
76	130	Shroff, Behram Nowroji
77	21	*Shyam, Himatsingh Uttam Singh
78	255	Sivaramakrishnan, Ayalur Krishnan
79	8	Suri Sarab P.
80	115	Tembe, Vishwanath Krishna
81	29	Vahi, Pyare Lall
82	286	Vaidyanathan Gourisankar
83	308	Venkataraman, Vedam
84	238	Viswanathan, Panthapalesa
85	232	Viswanathan, P. R.
86	187	Wadia, Phiroze Rustomji

\*Passed with distinction

K. G. AMBAGAOKAR  
Deputy Secretary

## REGISTRATION OF ACCOUNTANTS

New Delhi, 17th July 1943

No. 7-A (6)/43—In pursuance of rule 34 of the Auditor's Certificates Rules, 1932, the names of candidates who have been declared successful in the Final Examination held under these rules in April 1943 are hereby published for general information:—

Serial No.	Roll No.	Name	Serial No.	Roll No.	Name
1	64	Bandopadhyay, R.	20	80	Kumar, K. C.
2	149	Bargava, M. G.	21	17	Mehta, R. M.
3	141	Bhatnagar, C. S.	22	36	Mistry, J. J.
4	31	Chandrasekharan, K. K.	23	94	Mitra, B. N.
5	20	Chanduwadia, J. S.	24	145	Narasimhan, R.
6	53	Chatterjee, M.	25	113	Phillipose, A.
7	85	De, Haraprasad	26	112	Raghavan, K.
8	84	De Sitanath	27	7	Raiji, V. N.
9	43	Desai, N. Ramanlal	28	109	Ramakrishnan, B.
10	130	Dhawan, S. N.	29	41	Randeria, B. C.
11	10	Dotivala, M. H.	30	61	Rudra, R. N.
12	72	Dutt, A. K.	31	75	Saha, H. K.
13	54	Ganguly, S. K.	32	1	Sathe, S. G.
14	135	Gupta, S. P.	33	50	Shah, R. B.
15	140	Hashmi, Mohammad Idris Rasul.	34	63	Sen, Arun Kumar
16	12	Kapadia, K. M.	35	66	Sen, D. K.
17	44	Kapadia, P. L.	36	114	Sthanumoorthy, S.
18	135	Kapur, S. C.	37	150	Surana, P. S.
19	142	Khanna, K. C.	38	42	Tadvalkar, M. K.
			39	131	Venkataraman, M. R.

R. J. PRINGLE  
Deputy Secretary

The 20th August 1943

No. 17782-Com.(C).—The following notification of the Government of India in the Finance Department (Central Revenues) is republished\* for general information.

By order of the Governor  
W. W. DALZIEL  
Secretary to Government

CENTRAL EXCISES

Simla, 17th July 1943

No. 19—In exercise of the powers conferred by section 7 of the Matches (Excise Duty) Act, 1934 (XVI of 1934), the Central Government is pleased to prohibit absolutely the bringing of matches into British India from the territory of the Lunawada State in the Baroda and the Gujarat States Agency with effect from the 19th July 1943.

K. G. JACOB

Dy. Secy. to the Govt. of India

The 20th August 1943

No. 17801—Com.-10/43-Com.(C).—The following notifications and resolution, issued by the Government of India, Department of Commerce, are republished for general information.

By order of the Governor  
W. W. DALZIEL  
Secretary to Government

WAR RISKS INSURANCE

New Delhi, 5th June 1943

No. 24-W.R.I.(F)/43—In pursuance of sub-rule (2) of rule 14 of the War Risks (Factories) Insurance Rules, 1942, the Central Government is pleased to direct that the following further amendment shall be made in the list of recognised Loss Assessors, published with the notification of the Government of India in the Department of Commerce, No. 8-W.R.I.(F)/42, dated the 9th May 1942, namely:—

To the said List, the following entries shall be added, namely:—

155. Mr. R. C. Lester, C/o Huldibari Tea Estate, Binnaguri Post Office, Duars.

156. Mr. W. S. Stewell, C/o Malangi Tea Estate, Hasimara Post Office, Duars.

157. Mr. D. Napier, C/o New Chumta Tea Estate, New Chumta Post Office, via Sukna, D. H. Ry.

158. Mr. J. A. D. Wilkins, C/o Pussimbing Tea Estate, Ghoom Post Office, D. H. Rly.

159. Mr. R. Ross, C/o Beech Tea Estate, Hasimara Post Office, Jalpaiguri.

160. Mr. C. G. Smyth, C/o Satali Tea Estate, Hasimara Post Office, Duars.

161. Mr. N. H. Dinnin, C/o Belgachi Tea Estate, Panighatta Post Office, via Siliguri, E. B. Ry.

162. Mr. T. A. Baldry, C/o Turnsong Tea Estate, Marybong Post Office, via Darjeeling, D. H. Ry.

163. Mr. D. A. C. Farren, C/o Teesta Valley Tea Estate, Rungli Rungliot Post Office, North Bengal.

164. Mr. S. W. Powell, C/o Dekhari Tea Estate, Rajmahal Post Office.

165. Mr. B. B. P. M'Intyre, C/o Teloiyan Tea Company Limited, Moran Post Office, Assam.

166. Mr. E. B. Sim, C/o Jorehaut Tea Company Limited, Cinnamara Post Office, Moriani, Assam.

167. Mr. W. C. Cronhelm, C/o Singlo Tea Company Limited, Jaboka Division, Sonari Post Office, Assam.

168. Mr. A. H. Dawkins, C/o East India Tea Company Limited, Duflating Division, Titabar Post Office, Assam.

169. Mr. C. R. W. Ashfield, Behubor Tea Estate, Behubor Post Office, Assam.

170. Mr. W. T. Brodie, C/o Borahi Tea Company Limited, Sonari Post Office, Assam.

171. Mr. P. C. Casebourne, C/o Doom Dooma Tea Company Limited, Doom Dooma Post Office, Assam.

172. Mr. R. H. S. Oliver, C/o Mileng Estate, Nakachid Post Office, Assam.

173. Mr. F. Woolley-Smith, C/o Tingri Tea Company Limited, Hoogrijan Post Office, Assam.

174. Mr. A. C. Hope, C/o Dahingepar Tea Estate, Mariani Post Office, Assam.

175. Mr. M. Irving, C/o Gungaram Tea Estate, Baghdogra Post Office, Siliguri.

176. Mr. J. G. Rae, C/o Dessai and Parbutia Tea Company Limited, Mariani Post Office, Assam.

177. Mr. R. A. Crampton, C/o Bordubi Tea Company Limited, Doom Dooma Post Office, Assam.

178. Mr. B. I. Barry, C/o Bishnauth Tea Company Limited, Pertabghur, Sootea Post Office, Assam.



179. Mr. N. Dawson, C/o Borelli Tea Company Limited, Phulbarie Division, Balipara Post Office, Tezpur, Assam.
180. Mr. D. C. Hodson, C/o Eastern Assam Tea Company Limited, Chabua Post Office, Assam.
181. Mr. J. M. Storrie, C/o Lackatoorah Tea Estate, Sylhet Post Office.
182. Mr. C. W. Morley, C/o Koomber Tea Estate, Kumbhir Post Office, Cachar.
183. Mr. T. A. Everard, C/o Doloo Tea Estate, Dalu Post Office, Cachar.
184. Mr. P. Trinkle, C/o Dholai Tea Estate, Kukichara Post Office, Cachar.
185. Mr. N. Mackenzie, C/o Roopacherra Tea Company Limited, Vernerpur Post Office, Cachar.
186. Mr. G. McIntosh, C/o Hantapara Tea Estate, Hantapara Post Office, Jalpaiguri.
187. Mr. J. J. C. Watson, C/o Gandrapara Tea Estate, Banarhat Post Office, Jalpaiguri.
188. Mr. A. L. Parnell, C/o Halmirah Tea Company Limited, Golaghat Post Office, Assam.
189. Mr. A. Simmonds, C/o Orangajuli Tea Estate, Panerihat Post Office, Assam.
190. Mr. Wm. Cullen, C/o Bidyanagar Tea Estate, Dullohcherra Post Office, Sylhet.
191. Mr. W. T. Sturrock, C/o Jetinga Valley Tea Estate, Damcherra Post Office, Cachar.
192. Mr. J. Forbes, C/o Allynugger Tea Estate, Shamsheernagar Post Office, Sylhet.
193. Mr. J. C. Henderson, C/o Ranicherra Tea Estate, Sailihat Post Office, Dam Dirr, B. & A. Ry.
194. Mr. A. G. Brown, C/o Hahaipatha Tea Estate, Mal Post Office, Dooars.
195. Mr. J. W. McKenzie, C/o Sungma Tea Company Limited, Nagri Spur Post Office, via Sonada, D. H. Rly.
196. Mr. R. H. Ferguson, C/o Leesh River Tea Estate, Pillans Hat Post Office, Jalpaiguri.
197. Mr. J. E. Boyd, C/o Ranicherra Tea Estate, Sailihat Post Office, B. & A. Rly.
198. Mr. J. E. Dauter, C/o Ruthna Tea Estate, Juri Post Office, Sylhet.
199. Mr. G. E. Normington, C/o Bundapani Tea Estate, Banarhat Post Office, Dooars, Jalpaiguri.
200. Mr. A. C. Ricketts, C/o Taipoo Tea Association, Bagihdogra Post Office, D. H. Rly., North Bengal.
201. Mr. F. J. Durnford, C/o Ging Tea Estate, Lebong Post Office, North Bengal.
202. Mr. J. Mackie, C/o Chalouni Tea Estate, Matelli Post Office, Jalpaiguri.
203. Mr. E. W. Hughes, C/o New Glencos Tea Estate, Mal Post Office, Dooars.
204. Mr. M. Fraser, C/o Hope Tea Estate, Nagrakata Post Office, Jalpaiguri.
205. Mr. W. Stewart, C/o Tirrihannah Tea Estate, Panighatta Post Office, Bagdogra, D. H. Rly.
206. Mr. J. T. Young, C/o Newlands Tea Estate, Newlands Post Office, Jalpaiguri.
207. Mr. D. H. Barnes, C/o Chuapara Tea Estate, Chuapara Post Office, Duars.
208. Mr. R. Trotter, C/o Selimbong Tea Estate, Nagri Spur Post Office, via Sonada, D. H. Rly.
209. Mr. W. Henry, C/o Empire of India and Ceylon Tea Company, Limited, Barjuli Post Office, Assam.
210. Mr. M. D. Jalan, C/o Dinjoye Tea Estate, Chabua Post Office, Assam.
211. Mr. A. D. McWilliam, C/o Balipara Tea Estate, Lokra Post Office, Assam.
212. Mr. C. E. C. Chandler, C/o Pabbojan Tea Company, Limited, Barahapjan Post Office, Assam.
213. Rai Upendralal Ray Bahadur C/o Indian Merchants' Association, Chittagong.
214. Mr. B. V. Chinery, C/o Pahargoomiah Tea Association, Limited, Hatighisha Post Office, D. H. Rly.
215. Mr. H. F. Clark, C/o Subong Tea Estate, Dalu Post Office, Cachar.
216. Mr. P. K. Das, C/o Maridhar Tea Estate, Gaya-ganga Post Office, Darjeeling.
217. Mr. B. L. Erskine, C/o Sockieting Tea Estate, Borjan Post Office, Assam.
218. Mr. J. B. Melville, C/o Bukhial Tea Estate, Letekujan Post Office, Assam.
219. Mr. J. P. Harper, C/o Tinkong Tea Estate, Tinkong Post Office, Assam.
220. Mr. S. A. Pearson, C/o Dewan Tea Estate, Dewan Post Office, Cachar.
221. Mr. R. F. King, C/o Gillapukri Tea Estate, Tinsukia Post Office, Upper Assam.
222. Mr. R. J. Clarks, C/o Dirai Tea Estate, Moran Post Office, Assam.
223. Mr. F. G. Godsell, C/o Diguitturrung Tea Estate, Doom Dooma Post Office, Assam.
224. Mr. R. H. Hossack, C/o Koyah Tea Estate, Monacherra Post Office, Cachar.
225. Mr. W. H. Matthews, C/o Darjeeling Tea and Chinchona Association, Limited, Rungli Rungliot Post Office, D. H. Rly.
226. Mr. C. T. Irwin, C/o Bharnobari Tea Estate, Hasimara Post Office, Duars.
227. Mr. H. St. J. Morrison, C/o Demdima Tea Estate, Birpara Post Office, Dooars.
228. Mr. E. G. L. Webb, C/o Binaguri Tea Estate, Binnaguri Post Office, Dooars.
229. Mr. F. M. Anderson, C/o Hatticherra Tea Estate, Silchar Post Office, Cachar.
230. Mr. I. D. Stephens, C/o Kalline Tea Estate, Kalain Post Office, Cachar.
231. Mr. F. N. Gamble, C/o Banarhat Tea Company, Limited, Banarhat Post Office, E. B. Ry. Central Dooars.
232. Mr. C. A. L. Burton, C/o Kodala Tea Estate, Kodala Post Office, Chittagong.
233. Mr. A. S. Macwhirter, C/o Cinnatollah Tea Estate, North Likhimpur Post Office, Assam.
234. Mr. B. N. Grees, C/o Lopchu Tea Estate, Lepchu Post Office, Darjeeling.
235. Mr. G. B. Alexander, C/o The Corramore Tea Company, Limited, Hatigarh Post Office, Darrang.
236. Mr. G. Gordon, C/o Deundi, Tea Estate, Shaistaganj Post Office, A. B. Rly.
237. Mr. A. Brown, C/o Iringinara Tea Company Limited, Dwarbund Post Office, Cachar.
238. Mr. K. O. Smith, C/o Moneirkhal, Tea Estate, Monierkhal Post Office, via Silchar, Cachar.
239. Mr. R. A. Palmer, C/o Thanai Tea Estate, Dikom Post Office, Assam.
240. Mr. A. Skene, C/o Jainti Tea Estate, Hatipotha Post Office, Eastern Dooars.
241. Mr. C. Mackessack, C/o Hapjan Purbot Tea Estate, Naherkatia Post Office, Assam.
242. Mr. Gee, Mackerron, C/o Kuturi Tea Estate, Jakhlabandha Post Office, Assam.
243. Mr. M. H. Burton, C/o Halem Tea Estate, Halem Post Office, Assam.
244. Mr. F. G. Marsh, C/o Phoobsering Tea Estate, Lebong Post Office, Darjeeling.
245. Mr. W. E. Legge, C/o Kallinecharra, Kalain, Post Office, Cachar.
246. Mr. H. T. Dominy, C/o Binnakandy, Binnakandy Post Office, Cachar.
247. Mr. O. F. Hamilton, C/o Endogram, Kumbhir Post Office, Cachar.
248. Mr. Wm. P. Archibald, C/o Derby, Derby Post Office, Cachar.
249. Mr. H. G. Webb, C/o Tilkah, Lakhipur Post Office, Cachar.
250. Mr. E. W. Bishop, C/o Lungla, Langla Post Office, Sylhet.
251. Mr. R. Godwin Smigh, C/o Shumshernugger, Shumshernugger Post Office, Sylhet.
252. Mr. G. Kydd, C/o Longai and Chandkhira, Chandkhira Post Office, Sylhet.
253. Mr. G. R. Hughes, C/o Pathini, Chandkhira Post Office, Sylhet.
254. Mr. D. R. Livingstone, C/o Hattikhira, Chandkhira Post Office, Sylhet.
255. Mr. H. Sinclair, C/o Parbutpore, Langla Post Office, Sylhet.
256. Mr. A. Cleland, C/o Isa Bheel, Hattikhira Post Office, via Chandkhira.
257. Mr. Wm. Murray, C/o Sathgao, Satgaon Post Office, Sylhet.
258. Mr. J. P. Ireland, C/o Chundeecherra, Chandpur Bagan via Shaistaganj, Sylhet.
259. Mr. J. G. James, C/o Dhoolie, Titaber Post Office, Assam.
260. Mr. H. L. Shaw, C/o Methoni, Bokakhat Post Office, Assam.
261. Mr. W. G. Cherry, C/o Panbarry, Gotganga Post Office, Assam.
262. Mr. E. Buchanan, C/o Bekakhat, Bokakhat Post Office, Assam.



263. Mr. R. W. B. Pigot, C/o Khonges, Rajmai Post Office, Assam.
264. Mr. T. S. C. Cronhelm, C/o Sonabheel, Bindukuri Post Office, Assam.
265. Mr. A. M. Mathieson, C/o Bogabagh, Sopakati Post Office, Assam.
266. Mr. F. G. Metcalfe, C/o Marangi Letekujan Post Office, Assam.
267. Mr. A. Murdoch, C/o Bamgaon, Balipara Post Office, Assam.
268. Mr. R. S. Wood, C/o Naher Habi, Lakwah Post Office, Assam.
269. Mr. W. J. Leonard, C/o Woka, Furkating Post Office, Assam.
270. Mr. R. F. Stephen, C/o Kocmtai, Badlipur Post Office, Assam.
271. Mr. A. G. Johnston, C/o Singri, Dhekiajuli Darrang Post Office, Assam.
272. Mr. J. C. Waddell, C/o Dessoie, Mariani Post Office, Assam.
273. Mr. H. E. Woolmer, C/o Kanu, Sapakhati Post Office, Assam.
274. Mr. A. D. Mitchell, C/o Belseri, Darrang-Panbari Post Office, Assam.
275. Mr. A. C. Deck, C/o Sylee, Sailihat Post Office, Jalpaiguri.
276. Mr. A. V. Bishop, C/o Nya Sylee, Nagrakata Post Office, Jalpaiguri.
277. Mr. G. M. Harper, C/o Kumai, Matelli Post Office, Jalpaiguri.
278. Mr. E. P. Johnson, C/o Chengmari, Daichang Post Office, Jalpaiguri.
279. Mr. R. T. Thoms, C/o Toorsa, Dalsinghpara Post Office, East Dooars.
280. Mr. G. R. Entwisle, C/o Dalsingpara, Dalsingpara Post Office, East Dooars.
281. Mr. R. H. Rankin, C/o Dalmore, Birpara Post Office, Jalpaiguri.
282. Mr. H. F. Dempster, C/o Ethelbari Birpara Post Office, Jalpaiguri.
283. Mr. T. R. Clark, O.B.E., C/o Salolah Tea Estate, Salana Post Office, Assam.
284. Mr. W. H. Davis, C/o Kendoli Tea Estate, Kathiatoli Post Office, Assam.
285. Mr. A. W. N. Timms, C/o Katalgoorie Tea Estate, Mariani Post Office, Assam.
286. Mr. T. E. Rogers, C/o Anluekie Tea Estate, Manipur Road Post Office.
287. Lt.-Col. Read, I.E., Executive Engineer, Chittagong.
288. Mr. N. Morrison, C/o Angus Jute Works, Hooghly District.
289. Mr. H. R. Harding, C/o Associated Electrical Industries (India) Limited, Calcutta.
290. Mr. J. H. Speller, C/o Bengal Telephone Corporation, Limited, Calcutta.
291. Mr. C. A. Maguire, C/o British Insulated Cables Limited, Calcutta.
292. Mr. D. W. Torry, C/o Air Conditioning Corporation, Limited, Calcutta.
293. Messrs. Mackintosh Burn Limited, Managing Agents, Gillanders Arbuthnot and Company, Calcutta."

New Delhi, 5th June 1943

No. 25-W.R.I.(F)/43—In pursuance of sub-section (1) of section 10 of the War Risks (Factories) Insurance Ordinance, 1942 (No. XII of 1942), the Central Government is pleased to authorise all Special Officers, War Risks Insurance, who are for the time being authorised to exercise powers under section 8 of the said Ordinance to exercise powers under section 10 thereof in respect of those areas within their respective jurisdictions under the said Ordinance.

New Delhi, 5th June 1943

No. 26-W.R.I. (F)/43—In exercise of the powers conferred by section 15 of the War Risks (Factories) Insurance Ordinance, 1942 (No. XII of 1942), the Central Government is pleased to direct that the following further amendments shall be made in the War Risks (Factories) Insurance Rules, 1942, namely :—

I. In the said Rules—

1. In rule 5—

(a) in the second proviso to sub-rule (1), for the words "plant and machinery" wherever they occur, the words "plant, machinery and materials" shall be substituted ;

(b) in sub-rule (2) the words "with effect from the beginning of the quarter in which they are made shall be omitted ;

(c) in sub-rule (3) for the words "with effect from the beginning of every quarter" the words "before the end of every quarter" shall be substituted.

2. Rule 11 shall be re-numbered as sub-rule (1) of that rule and the following sub-rule shall be added, namely :—

"(2) Where the amount determined in accordance with rule 20 is fully recovered the Government Agent to whom the amount has been paid shall, as soon as possible after such recovery, send the requisite application forms to the defaulter for completion and return. A policy or supplementary policy in respect of the property concerned according as the recovery is in respect of non-insurance or under-insurance shall be issued by the Government Agent on receipt of the application correctly made out in accordance with the prescribed form and that policy shall be made out to take effect from the date the amount was fully recovered."

3. To rule 14 the following sub-rule shall be added, namely :—

"(4) If the claim is proved to the satisfaction of the Central Government a payment order in favour of the claimant will be issued through the Government Agent on a date fixed in accordance with rule 19 except where payment is postponed in pursuance of clause (c) of sub-section (5) of section 3. On receipt of the payment, the claimant shall give a receipt in the Form set forth in the Sixth Schedule to these Rules."

4. In rule 15—

(a) in sub-rule (2)—

(i) after the words "the provisions of section 5", the words "or is destroyed otherwise than by any action or measure comprised in the expression 'war risks' as defined for the time being by these Rules" shall be inserted ;

(ii) for the words "exemption is notified" the words "exemption takes effect or, as the case may be, on which the factory or premises are destroyed as aforesaid" shall be substituted.

(b) in sub-rule (3)—

(i) after the word "issued", the words "or purported to have been issued" shall be inserted ;

(ii) after the words "as provided in", the words and figures "section 18 and" shall be inserted.

5. For rule 17 the following shall be substituted, namely :—

"17. (1) All plant, machinery and materials (being materials for use in the production or transmission of motive power or in the maintenance of plant and machinery or in the construction or re-construction or maintenance of factory buildings) appertaining to, or appropriated for the purposes of, a factory (being a factory which is insurable under the Ordinance) shall, when owned by the owner or occupier of the factory, be property insurable under the Ordinance if situated anywhere in British India or in any territory to which section 17 for the time being applies, provided that such plant or machinery or materials are not for the time being covered against war risks by an Overseas Government War Risks Insurance Policy or a Marine Insurance Policy whereby they are insured for a sum not less than their value for the time being and provided also that such plant and machinery or materials are not insurable for the time being under the War Risks (Goods) Insurance Ordinance, 1940 (No. IX of 1940).

(2) When a policy has been taken out in accordance with sub-rule (3) of rule 5 in respect of any works in course of construction which when completed will become a factory, all plant and machinery appertaining to, or appropriated for the purposes of such works shall, when owned by the owner of the works, be property insurable under the Ordinance if situated anywhere in British India or in any territory to which section 17 for the time being applies provided that such plant or machinery is not for the time being covered against war risks by an Overseas Government War Risks Insurance Policy or a Marine Insurance Policy whereby it is insured for a sum not less than its value for the time being and provided also that such plant or machinery is not insurable for the time being, under the War Risks (Goods) Insurance Ordinance 1940 (No. IX of 1940)."

6. After rule 17, the following rules shall be added, namely :—

"18. In respect of each claim under a policy the insured shall bear twenty per cent of the loss or damage or the sum specified below whichever is greater :—



If the insurable value of the property insured does not exceed Rs. 5,000, the first Rs. 250 of each claim.

If the insurable value of the property insured exceeds Rs. 5,000 but does not exceed Rs. 10,000, the first Rs. 500 of each claim.

If the insurable value of the property insured exceeds Rs. 10,000 but does not exceed Rs. 15,000 the first Rs. 750 of each claim.

If the insurable value of the property insured exceeds Rs. 15,000, the first Rs. 1,000 of each claim."

"19. Payment of compensation under the Scheme shall be made—

(a) in a case where the Government exercises the option to pay within the liability assumed by it the cost of restoring the property lost or damaged as far as practicable to the condition in which it existed before the occurrence of such loss or damage, on such restoration, or,

(b) where the Government decides to make the payment in instalments during the progress of the works relating to the restoration of the property lost or damaged, the instalments shall be paid on restoration of parts of the property as determined by the Government and at the expiration of such period after the restoration of the relevant parts as may be required by it to ascertain the fact of restoration and the proper cost thereof, or

(c) in a case where the payment is based on the loss in value suffered by the property on such date whether before or after the termination of the present hostilities and in such instalments if any, as Government may fix in this behalf :

Provided that where any payment based on the loss in value suffered by the property is postponed to a date later than one year from the termination of the present hostilities, simple interest at the rate of two per cent per annum from the expiry of the said one year shall be paid on the unpaid portion of claim admitted by the Government."

"20. (1) Where any person has failed to insure as, or to the full amount, required by the Ordinance and has thereby evaded the payment by way of premium of any money which he would have had to pay but for such failure the amount evaded shall be determined in accordance with the Seventh Schedule to these Rules.

(2) Every person against whom a determination has been made in pursuance of sub-rule (1) may within the period laid down in the Seventh Schedule to these Rules, appeal to the Central Government whose decision shall be final."

II. In the Schedules annexed to the said Rules :—

1. In the First Schedule—

(a) for the brackets, letter and words "(b) Plant and Machinery", the brackets, letter and words "(b) Plant, Machinery and Materials" shall be substituted :

(b) under the second proviso for the brackets, letter and words "(a) for the first one thousand rupees, or twenty per cent of any loss or damage, whichever is greater", the brackets letter and words "(a) for twenty per cent of any loss or damage or such sum as is specified in the War Risks (Factories) Insurance Rules, whichever is greater" shall be substituted.

2. In the Second Schedule—

(a) in condition 11 for the word "conditions", the word "condition" shall be substituted.

(b) for condition 13 the following condition shall be substituted, namely :—

"13. The insured shall bear, in respect of each claim, twenty per cent of the loss or damage or such sum as may be specified for the time being in the War Risks (Factories) Insurance Rules, whichever is greater."

3. In the Third Schedule—

(a) for the words "Plant and Machinery" wherever they occur, the words "Plant, Machinery and Materials" shall be substituted.

(b) under the heading "Part A— Form of Application"—

(i) before the entry "What is the nature of your interest in the property", the following shall be entered, namely :—

"date on which property to be insured <sup>\*became</sup> <sub>came</sub>

insurable into existence."

(ii) the asterisks before the entry "Date from which insurance is to commence" shall be omitted.

(iii) for the asterisks and the footnote beginning with the words "Here enter the 1st April 1942 if the application

is in respect of property, etc.", the following shall be substituted, namely :—

"\*\*Strike out the portion not applicable."

(c) under the heading "Instructions"—

(i) in Instruction 1—

(1) to paragraph 1 the words "The Scheme has also been extended to make insurable certain materials of factories" shall be added.

(2) for paragraph 2 the following shall be substituted, namely :—

"It is a condition of the Scheme that the Insured shall bear in respect of each claim twenty per cent of the loss or damage or such sum as is specified in the War Risks (Factories) Insurance Rules."

(ii) in instruction 3 for the words "and flues", the words "flues and boundary walls" shall be substituted.

4. In the Fourth Schedule—

(a) in Schedule "C"—

(i) for the word "goods", the word "property" shall be substituted.

(ii) for the words "plant and machinery", the words "plant, machinery and materials" shall be substituted.

(b) in Schedule "D"—

(i) for the words "Plant/Machinery", the words "plant, machinery and materials" shall be substituted.

(ii) for the words, figures, symbols and letters "Less 20 per cent or Rs. 1,000 whichever is greater", the words, figures, symbols and letters "Less 20 per cent or the sum specified in the War Risks (Factories) Insurance Rules, whichever is greater" shall be substituted.

5. After the Sixth Schedule, the following Schedule shall be inserted, namely :—

#### "SEVENTH SCHEDULE

(See Rules 11 and 20)

Where the Special Officer, War Risks Insurance, has reason to believe, that the owner or occupier of any property insurable under the War Risks (Factories) Insurance, Ordinance, 1942 (No. XII of 1942), and situate within the area over which he is authorised to act, has failed to insure as, or to the full amount, required by the Ordinance, and has thereby evaded the payment by way of premium of any money which he would have had to pay but for such failure, the Special Officer may serve on such owner or occupier a notice requiring him (1) to show cause on a date and at the time and place specified in this behalf why he failed to insure the factory as, or to the full amount, required by the Ordinance, and further (2) to produce before the Special Officer on such date any document or other evidence in support of his case.

2. Upon cause being shown and after giving the defaulter an opportunity of being heard in support of the cause, the Special Officer shall record his opinion on the insurable value of the property in accordance with rule 7 of the War Risks (Factories) Insurance Rules, 1942 and shall, by an order in writing, determine on the basis of such value the amount of premium, if any, payment of which has been evaded by the defaulter. In doing so, the Special Officer shall take into consideration such information as he may have received in accordance with section 3 of the War Risks (Factories) Insurance Ordinance after giving the defaulter an opportunity to explain the same.

3. If an owner or occupier fails to show cause against a notice issued under paragraph 1 the Special Officer shall make assessment to the best of his judgment and determine on the basis of such assessment the amount of premium payment of which has been evaded by the defaulter.

4. When any sum has been determined in accordance with paragraph 2 or 3 the Special Officer shall send to the defaulter a copy of his recorded opinion, duly certified by him, and serve on him a notice of demand specifying (1) the amount payable by him, (2) the date within which it shall be paid and (3) the Government Agent to whom it shall be paid.

5. Any person against whom a determination is made in accordance with paragraph 2 or 3 may appeal to the Government of India in the Department of Commerce within thirty days of the date of receipt of the notice of demand.

6. Where a determination is made against more persons than one in respect of the same factory every person preferring an appeal shall do so separately and in his own name.



7. An appeal under paragraph 5 or 6 above shall contain all material statements and arguments relied on by the appellant and shall be accompanied by a copy of the notice of demand served upon the appellant. It must be preferred through the authority against whose order the appeal is preferred.

8. The appellate authority shall consider—

(a) whether the facts on which the notice of demand was based have been established, and

(b) whether the sum determined as payable is excessive, adequate or inadequate, and after such consideration shall pass such order as it thinks proper. But no order enhancing the amount determined as payable by the appellant shall be passed without first communicating to him the grounds on which such order is proposed to be passed and giving him an opportunity to show cause against the same. The appellant shall have no right to appear in person before the appellate authority.

*New Delhi, 19th June 1943*

No. 27-W.R.I.(F)/43—In exercise of the powers conferred by section 15 of the War Risks (Factories) Insurance Ordinance, 1942 (No. XII of 1942), the Central Government is pleased to direct that the following further amendments shall be made in the War Risks (Factories) Insurance Rules, namely:—

In the third column of the Form set forth in the Fifth Schedule to the said Rules—

(i) in item 1, the words, figures and brackets "and also of Loss Assessors appointed under rule 14(2)" shall be omitted; and

(ii) in item 5, after the word "Scheme", the words figures and brackets "and remuneration and expenses of Loss Assessors appointed under rule 14(2)" shall be inserted.

*New Delhi, 16th July 1943*

No. 29-W.R.I. (F)/43—In pursuance of sub-rule (2) of rule 14 of the War Risks (Factories) Insurance Rules, 1942, the Central Government is pleased to direct that the following further amendments shall be made in the list of recognised Loss Assessors, published with the notification of the Government of India in the Department of Commerce, No. 3-W.R.I. (F)/42, dated the 9th May 1942, namely:—

To the said list, the following entries shall be added, namely:—

294. Mr. G. K. Stott, C/o General Electric Company, Lahore.

295. Mr. F. G. Stapleton, C/o William Jacks and Company, Lahore.

296. Mr. A. Rutishauser, C/o Volkart Brothers, Lahore.

297. Mr. Dharam Singh, C.E.E.E., A.M.I.S.E., Engineer and Architect, Amritsar.

#### RESOLUTION

##### WAR RISKS INSURANCE

*New Delhi, 19th June 1943*

No. 28-W.R.I. (F)/43—The Government of India are pleased to appoint Sir Vithal N. Chandavarkar as a member of the Advisory Committee representative of commercial and industrial interests constituted in the Resolution of the Government of India in the Department of Commerce, No. 13-W.R.I (F)/43, dated the 27th February 1943.

ORDER—Ordered that the Resolution be published in the Gazette of India for general information.

S. R. ZAMAN

*Joint Secy. to the Govt. of India*

*The 25th August 1943*

**No. 18160-Com.(C).**—The following notification of the Government of India, Department of Labour, Central Boilers Board, is republished for general information.

By order of the Governor  
J. E. MAHER

*Secretary to Government*

*New Delhi, 5th August 1943*

No. 912-A.—In pursuance of clause (b) of regulation 2 of the Indian Boiler Regulations, 1924, the Central Boilers

Regulations, 1924, the Central Boilers Board is pleased to recognise Messrs. The London and Lancashire Insurance Company, Ltd., England, as an authority competent to grant a certificate in Form II annexed to the said Regulations.

W. G. LAMARQUR  
*Secretary, Central Boilers Board*

*The 25th August 1943*

**No. 18162-Com.(C).**—The following notification of the Government of India in the Department of Labour is republished for general information.

By order of the Governor  
J. E. MAHER  
*Secretary to Government*

*New Delhi, 6th August 1943*

No. M1055.—In exercise of the powers conferred by section 46 of the Indian Mines Act, 1923 (IV of 1923), the Central Government is pleased to direct that the following further amendments shall be made in the notification of the Government of India in the Department of Labour No. M1051, dated the 20th January 1938, namely:—

In the Schedule annexed to the said notification—

For the word "All" in column 2 against entries 1, 4, 5(vi), and 8(ii), the words "All excepting the provisions contained in sections 26 and 26-A" shall be substituted.

D. L. MAZUMDAR  
*Joint Secy. to the Govt. of India*

*The 25th August 1943*

**No. 18164-Com.(C).**—The following notification of the Government of India, Finance Department (Central Revenues), is republished for general information.

By order of the Governor  
J. E. MAHER  
*Secretary to Government*

#### CUSTOMS

*Simla, 14th August 1943*

No. 18—In exercise of the powers conferred by section 19 of the Sea Customs Act, 1878 (VIII of 1878), the Central Government is pleased to direct that the following amendment shall be made in the notification of the Government of India in the Finance Department (Central Revenues), No. 15-Customs, dated the 1st March 1941, namely:—

In the said notification, for the words "other than Burma" the words "outside India" shall be substituted.

M. SLADE

*Joint Secretary to the Govt. of India*

#### LAW DEPARTMENT

##### NOTIFICATION

*The 25th August 1943*

**No. 18166-J.(C).**—The following notification of the Government of India in the Finance Department (Central Revenues) is republished for general information.

By order of the Governor  
J. E. MAHER  
*Secretary to Government*

#### CHEMICAL ESTABLISHMENTS

*Dated Simla 7th August 1943*

No. 67—With reference to section 510 of the Code of Criminal Procedure, 1898 (Act V of 1898), the Central Government is pleased to declare that the Chemical Examiners in the Custom Houses at Bombay, Calcutta, Karachi and Madras, in the Central Revenues Control Laboratories, New Delhi, the Central Excises and Salt Revenue Departments, North-Western and North-Eastern India and in the Opium Factory, Ghazipur, are Chemical Examiners of the Government.

K. G. JACOB

*Dy. Secy. to the Govt. of India*